

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

245. IA/3459/2023 IN C.P. (IB)/733(MB)2021

**IN THE MATTER OF**

Laxmi Organic Industries Limited

Vs

Dinesh Sitaram Bhagwat

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

**Order Delivered on 05.04.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner:

For the Respondent:

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**ORDER**

Vide order dated 01.11.2023, the present matter is wrongly listed on board.

Sd/-  
MADHU SINHA  
Member (Technical)  
Shubham

Sd/-  
REETA KOHLI  
Member (Judicial)



NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

110. IA/4976/2023 IN C.P. (IB)/733(MB)2021

**IN THE MATTER OF**

Laxmi Organic Industries Limited

... Petitioner

Vs

Dinesh Sitaram Bhagwat

... Respondent

U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 01.11.2023**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical (hybrid) Mode:**

For the Petitioner: Adv. Ashok Bodas (PH)

For the Respondent:

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**ORDER**

**I.A. 4976/2023**

The present application is preferred by the RP for withdrawal of the Company Petition as the Petitioner and also the Respondents/Personal Guarantor have resolved their disputes. The Counsel for the Petitioner/Original Petitioner is present in Court. In view of the submissions and the pleadings, the C.P.(IB)/733(MB)2021 is disposed of.

Accordingly, the present I.A. is **allowed** and the C.P.(IB)/733(MB)2021 is **disposed of** as withdrawn.

Sd/-  
MADHU SINHA  
Member (Technical)  
Shubham

Sd/-  
REETA KOHLI  
Member (Judicial)